

LEGAL INFORMATION AND MANAGEMENT BASED SYSTEM (LIMBS)

Department of Legal Affairs has been entrusted with the work of conducting cases before the Supreme Court, High Courts & other courts on behalf of Union of India, inter alia, involving vetting of pleadings and giving advices on advisability of filing appeals, reviews, revisions etc. before higher forums.

For the purpose of digital monitoring of the court cases, Department is in the process of implementing Legal Information and Management Based System (LIMBS).

ABOUT LIMBS

Legal Information Management & Briefing System (LIMBS) is an easy to access, web-based tool for comprehensive, regulatory and pro-active monitoring of court cases.

LIMBS is a web-based platform which provides a common access portal to all users having varying needs and cutting across administration pyramids i.e. access is available right from the file dealer to the top management. LIMBS has user friendly data entry screen for capturing the details of court cases. Progress of court cases can be entered. Various MIS reports help to monitor these cases. E-document vault allows user to enter the important judgment. SMS alerts are used to sensitize the users over important issues.

ADVANTAGES OF LIMBS

1. Under Digital India, LIMBS can provide a handy solution to digitalize all 50 lakhs court cases of different ministries of Govt. of India.
2. It is simple & innovative web based application which does not require any specific setup at user end except internet connection and a web browser.
3. It provides a common platform to all concerned staff & official.
4. System generated alerts (7days in advance for a forthcoming case) to sensitize Advocate & concerned official to act in advance & avoid last minute feebly reply.
5. LIMBS allocate highest priority to contempt cases so as to avoid embarrassing situation to highest echelons.
6. Ownership of cases ensures that responsibility of entering the details lies with concerned official. It also avoids duplicate entries.
7. Advocate panel, important judgment etc. could be uploaded on e-document vault which could be good source of information shared among the users. LIMBS ensure that unrestricted entry of Google is totally denied and confidentiality is maintained.
8. System generated SMS to Advocate & concerned official is unique feature of LIMBS. SMS is also delivered to DND (Do Not Disturb) mobiles as TRAI has approved the templates.
9. Different MIS reports are developed to cater the requirement of all the levels. The information is available on real time basis.

10. Data Entry screens are simple & user friendly and do not require any specialized training.
11. Audit trail, Session ID, Password protection, One Time Password (OTP), Antivirus, Firewall, SSL, Security at database level are some of the security features which meet the standards of present technology.
12. Entering the details about the progress, approval and reply in the computer makes LIMBS as a facilitator of complete information about cases. It reduces the dependency on dealing clerk or physical file.
13. Artificial intelligence will be developed to judge the performance of Advocate.
14. Computer reports turn the colour of last date & next date of hearing to red if it is beyond a specified period.
15. Under collaborative approach, different users may contribute inputs to a particular case by inserting 'text' to a case.
16. 'Seen' is exclusive feature of LIMBS which tracks the football of user who has viewed a particular case.

VALUE ADDED SERVICES & ARTIFICIAL INTELLIGENCE

Since a huge database will be available, therefore, automated service and artificial intelligence to assist the users and higher administration will be introduced so that monitoring of court cases is a fun. In this direction, mobile apps will be developed and entire application will be shifted to the users mobile. It will improve the accessibility for the users when they are away from office. An auto generated SMS will be sent from system to advocate and concerned officials 7 days in advance from next date of hearing which will help them to prepare the case. Users defined MIS report will be developed. In case Supreme Court and High Courts allows us to get the details about the court cases then LIMBS application will have a seamless links with these databases and capture all relevant information directly from their database.

We hope and wish that the LIMBS will synchronize efforts of various wings and stakeholders in the court cases, bring efficiency, effectiveness and accountability in defending/contesting cases on behalf of Union of India & bring down litigation & consequent burden on the Public Exchequer.